



**Government of Jammu and Kashmir,  
Civil Secretariat, Revenue Department.**

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**Notification  
Jammu, the 28<sup>th</sup> December, 2018**

**SRO** <sup>634</sup>.-In exercise of the powers conferred by clause (b) of section 3 of the Jammu and Kashmir Grant of Permanent Resident Certificate (Procedure) Act, 1963 (Act No.XIII of 1963) and in supersession of all previous notifications issued in this behalf, the Government hereby appoint Mr. Dil Mir, (KAS) Assistant Commissioner (Rev) Doda to be the competent authority for the purposes of the said Act within the territorial jurisdiction of Tehsil Mohalla, Gundna and Bharath Bagla of District Doda.

**By order of the Government of Jammu and Kashmir.**

**Sd/-**

**(Shahid Anayatullah) IAS**

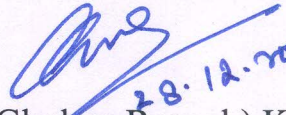
Commissioner /Secretary to Government,  
Revenue Department


Dated: - 28-12-2018

No: - Rev/LB/05/2017

Copy to the:-

1. Financial Commissioner, Revenue, J&K, Jammu.
2. Commissioner/Secretary to Government, General Administration Deptt.
3. Divisional Commissioner, Jammu.
4. Secretary to the Government, Department of Law, Justice and Parliamentary Affairs (With 7 copies).
5. Deputy Commissioner, Doda.
6. Director, Archives, Archeology & Museums, J&K Jammu.
7. Manager Government Press, Jammu/Srinagar for publication in the Govt. Gazette
8. Pvt. Secretary to Commissioner/Secretary to Government, Revenue Deptt.
9. I/C Website. Revenue Department.
10. Notification / Stock file.

  
28.12.2018  
(Ghulam Rasool) KAS

 Deputy Secretary to Government  
Revenue Department